THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-66/2005/ 2190 /A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

Shri Rafique Ahmed Tapadar

District & Sessions Judge.

Golaghat.

Dated Guwahati the April, 2025.

Sub:

Earned leave.

Ref:-

Your letter No. DJ (G) 3351/2025, dtd. 30.04.2025

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave w.e.f. 08.05.2025 to 30.05.2025, along with station leave permission, with the official vehicle, at own cost. Further, you are to hand over the charge of your Court and Office to the Addl. District & Sessions Judge, Golaghat, and in his absence, to the Addl. Sessions Judge-cum-Special Judge (POCSO), Golaghat, and in her absence, to the CJM, Golaghat before proceding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-66/2005/ 2191-2192 /A, dated 5 - 5, 2025

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

^ (Copy of duly filled in leave application in prescribed format is enclosed herewith). Ź. The Project Manager, Gauhati High Court. Dos.05.25

JT. REGISTRAR (VIGILANCE